

Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the Integrated Watershed Management Programme.

(c) and (d) A portal has been developed by the Department of Drinking Water and Sanitation (DDWS), Ministry of Jal Shakti and National Informatics Commission (NIC) through which districts will report progress under JSA in all 5 interventions activities. A national level dashboard has been developed that shows progress of the States against JSA interventions and on real time basis. A separate mobile application has also been developed to report feedback and key observations from assigned nodal officers and State Government officers.

Installation of AMRIT plants

2464. SHRI RAVI PRAKASH VERMA: Will the Minister of JAI SHAKTI be pleased to state:

(a) the details of Arsenic and Metal Removal Indian Technology (AMRIT) plants operational in the country, State-wise;

(b) the details of the capacity of each plant to cover the Arsenic affected households; and

(c) the details of AMRIT plants proposed to be installed during 2019-20, along with their locations, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Government of West Bengal has informed that they have installed 330 Arsenic and Metal Removal Indian Technology (AMRIT) plants of 1000 litres per day capacity in schools and habitations in the districts of Nadia and Murshidabad. The State has also installed 1000 AMRIT plants of 1200 litres per day capacity in schools, anganwadis, madrasas, health centres, mosque and habitations in the district of Murshidabad.

Government of Punjab has covered 127 Arsenic affected habitations by installing 108 AMRIT plants. Out of which, 22 are Hand Pump attached units covering 22 villages and 86 are retrofitted to piped water supply schemes covering 105 Arsenic affected villages. The capacity of 22 hand pump attached units is 8 LPCD (litre per capita per day). 86 retrofitted units are of different capacities ranging from 25 KLD (Kilo Litres per Day) to 200 KLD.

In Uttar Pradesh, 2 no. of AMRIT plants each were installed and operational in the districts of Lakhimpur Kheri, Bareilly and Ballia. The capacity of plants installed is 15 to 18 litre per minute.

No other Arsenic affected State have reported any operational AMRIT plants in their State.

(c) Drinking water supply is a State subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the States by providing them with technical and financial assistance through the centrally sponsored scheme National Rural Drinking Water Programme (NRDWP). It is the State Governments who plan, design, approve, execute, operate and maintain the schemes for providing safe drinking water to rural population.

It is up to the State Governments to adopt suitable technology including AMRIT depending on their requirements. No Arsenic affected State have reported any plans to install AMRIT plants for the year 2019-20.

Framework for governing of ground water resources

2465. DR. VIKAS MAHATME: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has in place an adequate framework for governing Ground Water Resources and if so, the details thereof; and

(b) whether Government has collaborated with any private or foreign bodies on Ground Water Management projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Central Ground Water Authority (CGWA) has been constituted under Section 3(3) of the 'Environment (Protection) Act, 1986' for the purpose of regulation and control of ground water development and management in the country. CGWA grants No Objection Certificates for ground water abstraction, in 23 States/UTs, through guidelines which are modified from time to time. Rest of the States/UTs are regulating ground water development through their own Acts, notifications or Government Orders. Further, CGWA has also appointed the District Magistrate/District Collector of each Revenue District and Regional Directors of CGWB in these States as Authorized Officers, with power to enforce compliance of NOC conditions.